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IN THE HIGH COURT OF DELHI AT NEW DELHI

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W.P.(C) 5263/2021

**JAWAHARLAL NEHRU UNIVERSITY TEACHERS
ASSOCIATION THROUGH MOUSHUMI BASU & ORS.**

..... Petitioner

Through Mr.Abhik Chimni with Mr.Lakshay
Garg, Mr.Shaswat Mehra, Advs.

versus

**JAWAHARLAL NEHRU UNIVERSITY THROUGH VICE
CHANCELLOR & ANR.** Respondent

Through Mr.Shriram Tiwary, Adv. for
Ms.Monika Arora, S.C., for R-1.

Mr.Aditya Jadhav, Adv. for Mr.Santosh
Kr.Tripathi, S.C. for R-2.

CORAM:

HON'BLE MS. JUSTICE REKHA PALLI

ORDER

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13.08.2021

1. Status report stated to have been filed by the respondents is not on record. Let the same be placed on record after removing objections, if any.
2. Learned counsel for the petitioner submits that though the respondents claim that the COVID-Centre in the JNU Campus has been made operational, the position on the ground is strikingly different. He, therefore, prays for and is granted two weeks' time to file a response to the status report purported to have been filed by the respondents.
3. List on 17.09.2021.

REKHA PALLI, J

AUGUST 13, 2021/sr